

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1866.**  
TO BE ANSWERED ON 21.12.2018

**Waste Generated from Scrap Tyres**

1866. DR. UDIT RAJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether harmful waste is being created from scrap tyres which are imported from foreign countries and if so, the details thereof;
- (b) whether the licenses for import of scrap tyres which are being used for producing crumb rubber are given for huge quantities ranging from 100 tonnes to 10,000 tonnes and if so, the details thereof;
- (c) whether importers are directly selling crumb rubber to the unauthorized pyrolysis plants for oil production at a commission which is a violation of licensing laws as well and are creating India a dumping waste site and if so, the details thereof;
- (d) whether certain importers having very low capacity and even not having working factories are given licenses for import of more than 1000 tonnes; and
- (e) if so, the details thereof and the corrective measure taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) In the process of recovery of crumb rubber from imported or indigenously generated scrap tyres, other materials such as iron scrap and fibres are also produced. Such processing if done in an environmentally sound manner does not have environmental impact.

(b) & (c) The import and export of hazardous and other waste is regulated under the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016. Import of scrap tyre is permitted only to actual users for making crumb and reclaim rubber i.e. only to producers of crumb rubber having facilities as per the Standard Operating Procedures as published by the Ministry/Central Pollution Control Board (CPCB) and having valid authorisation and consent to operate/establish from State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs). The permission for import of waste tyres including other materials such as lead acid batteries, waste glass, used equipment etc. is granted on case to case basis. The Expert Committee in the Ministry examines each such applications for import/export and recommends for export or import. The quantity of import of tyre scrap is restricted only to a part of the annual processing capacity of the unit while the remaining quantity is to be collected indigenously for full utilisation of consented capacity as granted by the state pollution control boards.

(d) & (e) The importing units are inspected by the pollution control boards at regular interval to ensure environmental sound handling of such scrap. It also ensures that the pollution control devices and machineries are put in place and are functional as per the Standard Operating Procedures published by the Ministry/CPCB. The Permission is granted with the condition that the crumb rubber should only be sold to the manufacturers of reclaimed rubber, foot wear, sports ground surface, carpets, mats etc.

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